

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF ADICO FORGE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	ADICO FORGE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21/05/2004
3. Authority under which corporate debtor is incorporated / registered	RoC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109PN2004PTC019295
5. Address of the registered office and principal office (if any) of corporate debtor	GAT NO. 1088 &1091, SANASWADI-TAL- SHIRUR Pune Maharashtra - 412208 IN
6. Insolvency commencement date in respect of corporate debtor	23/06/2023 (Date of downloading of copy of order 15/07/2023 since certified copy is not received still)
7. Estimated date of closure of insolvency resolution process	20/12/2023 (From date of admission)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vakati Balasubramanyam Reddy IBBI/IPA-001/IP-P00662/2017-2018/11131
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-1205, Galaxy Apartments, Qureshi Nagar, Kurla East, Mumbai City, Maharashtra – 400070 Email: vbsreddy7@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	As Above
11. Last date for submission of claims	29/07/2023 (Being 14 days from 15/07/2023 i.e., date of downloading of copy of order)
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not applicable as per information available with Interim Resolution Professional
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	a Weblink: https://ibbi.gov.in/en/home/downloads b Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. ADICO FORGE PRIVATE LIMITED on 23.06.2023

The creditors of M/S. ADICO FORGE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 29/07/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17/07/2023
Place: Mumbai

Mr. VAKATI BALASUBRAMANYAM REDDY
Interim Resolution Professional
IBBI/IPA-001/IP-P00662/2017-2018/11131

AFA No.: AA1/11131/02/021123/104702 Valid from 03/11/2022 to 02/11/2023

